



2026:DHC:4124



\$~1

\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

%

**Date of Decision: 06.05.2026**+ **CONT.CAS(C) 16/2025**

NAVENDU AGARWAL

.....Petitioner

Through: None.

versus

SHRI RAJESH PANDEY

.....Respondent

Through: Mr. Anurag Ojha, Sr. SC, DGGI.

**CORAM:****HON'BLE MR. JUSTICE SACHIN DATTA****SACHIN DATTA, J. (ORAL)**

1. None appears for the petitioner.
2. The present petition has been filed by the petitioner alleging wilful disobedience of the directions contained in the order dated 28.10.2024 passed in W.P.(C) 14957/2024. The said order reads as under:

*"1. The Petitioner is aggrieved by the non-payment of the reward amount by the Respondents, asserting that he is entitled for the same under the Guidelines for Grant of Reward to Informers and Government Servants, 2015.*

*2. It is contended that on 24th February, 2021, the Petitioner informed the Respondents about two companies namely, M/s Mi2c Security & Facilities Private Limited and M/s Prehari Cyber Security & Facilities Private Limited, who allegedly withheld tax and engaged in fraudulent GST collection amounting to INR 40 to 50 crores. The said information proved to be helpful and upon a raid conducted, substantial amount was recovered from the aforesaid companies. In this regard, the Petitioner relies upon the communication dated 1st August, 2022 issued by the Respondents delineating the pending liability of evader companies.*

*3. Subsequently, Petitioner requested for the reward through communication dated 22nd January, 2023, however, no response has been forthcoming by the Respondents.*



2026:DHC:4124



*4. Having considered the aforementioned facts, this Court is of the opinion that Respondent No. 1 must take a decision on the Petitioner's request.*

*5. For this purpose, without going into the merits of the case, the writ petition is disposed of with a direction to Respondent No. 1 to consider the instant petition as a representation of the Petitioner and take a decision thereon within a period of six weeks from today.*

*6. All rights and contentions of the parties are left open. In case the Petitioner's case is found to be meritorious, Respondent No. 1 shall be free to consider the request for release of interim reward amount.*

*7. Accordingly, the present petition, along with pending application, is disposed of."*

3. Learned counsel for the respondent points out that the representation of the petitioner has been disposed of by way of a communication dated 13.03.2025. The same has been filed as Annexure A1 to the counter-affidavit filed on behalf of the respondent.

4. As such, it is contended that the necessary compliance has been done.

5. Accordingly, no further orders are required to be passed in the present petition; the same is, accordingly, disposed of.

**SACHIN DATTA, J**

**MAY 6, 2026/at/sv**